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Title: Need to impress upon Chhattisgarh Government to stop construction of water barrage projects on river Mahanadi in Chhattisgarh

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): The Judgement of Hon'ble Apex Court dated 23.1.2018 has brought relief to the people of Odisha by protecting their age old rights and interest in the water of Mahanadi and the Union Cabinet has approved the proposal for construction of a tribunal under Interstate River Disputes Act 1956 on 20.2.2018.

I request Hon'ble Prime Minister to issue instructions under Article 256 of the Constitution to the State of Chhattisgarh to stop construction of ongoing projects, particularly, the ongoing six barrages across Mahanadi or else there will be huge adverse effect on the Hirakund Reservoir Storage, drinking water problem, Ecotourism and irrigation facilities to the people of the State. Further, it would adversely affect the farming community who constitute 70% of the people of Odisha.

